



NATIONAL COMPANY LAW TRIBUNAL

6th Floor, Block-3,
CGO Complex, Lodhi Road,
New Delhi- 110003
Dated: 04.5.2020

ORDER

There shall be Special Bench at New Delhi to attend the matters pending before Court no.2,3,4,5 & 6 related to Compromise, Arrangements & Amalgamations (section 230 to 240 of Companies Act, 2013). The Special Bench shall comprise of:

Special Bench at NCLT New Delhi

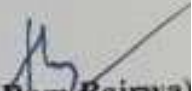
1. Shri P.S.N. Prasad, Member (Judicial)
2. Ms. Sumita Purkayastha, Member (Technical)

The Constitution of Bench as per section 419 (3) of the Companies Act, 2013.

The matters shall be attended through Video Conference (VC) till the lockdown ends.

This is in modification of Order even number dated 30.4.2020 from 05.5.2020 to till further orders.

This issues with the approval of Hon'ble Actg. President, NCLT.


(Shiv Ram Bairwa)
Registrar, NCLT

Copy to:

1. P.S. to Hon'ble President, National Company Law Tribunal, New Delhi
2. Hon'ble Members, National Company Law Tribunal.
3. Officers of National Company Law Tribunal, Principal Bench, New Delhi/Chennai/Ahmedabad/Allahabad/Bengaluru/Chandigarh/Guwahati/Hyderabad/Jaipur/ Cuttack/Kochi/ Amaravati.
4. PS to Joint Secretary (Sh Gyaneswar Kumar Singh), Ministry of Corporate Affairs, New Delhi.
5. NCLT website/Notice Board.